

Classification, Control and Appeal (CCA) Rules, 1965 for the regular employees of Haj Committee of India.

- (2) G.S.R. 170(E)., dated the 11th March, 2025, amending the Principal Notification No. G.S.R. 801(E), dated the 5th December, 2002.

[Placed in Library. See No. L.T. 2465/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Minority Affairs Notification No. S.O. 1129(E)., dated the 11th March, 2025, amending the Principal Notification No. S.O. 1267(E), dated the 5th December, 2002, issued under sub-section (1) of Section 41 of the Haj Committee Act, 2002.

[Placed in Library. For (i) and (ii), See No. L.T. 2465/18/25]

Notification of the Ministry of Finance

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, with your kind permission, on behalf of my colleague, Shri Pankaj Chaudhary, I lay on the Table, under Section 159 of Customs Act, 1962, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. 19/2025-Customs, dated 22nd March, 2025, seeking to amend notification No. 27/2011-Customs, dated the 1st March, 2011 to decrease the export duty on Onions (HS 0703 10) from 20% to nil, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 2579/18/25]

MESSAGE FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on 21st March, 2025 passed the Appropriation (No.3) Bill, 2025.

The Speaker has certified that the Bill is a Money Bill within the meaning of article 110 of the Constitution.

I lay a copy of the said Bill on the Table.
